

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

**PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts
(Category – 1) – Transfers and Postings – Ordered.**

ROC.No. 2207/2015 - C.1.

Dt.15-10-2015

NOTIFICATION NO. 08/2015. C -1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

I

Sri A. Vijaya Kumar, Paper Promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, Family Court-cum-IV Additional District & Sessions Court, Adilabad (Post kept vacant).

Sri T. Murali Mohan, Paper Promotee from the Unit of the District Judge, Ranga Reddy District, is transferred and posted as Chief Administrative Officer, II Additional Special Judge's Court for CBI Cases, Hyderabad (Post kept vacant).

Sri G. Rajagopala Naidu, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District & Sessions Court, Kadapa, is transferred and posted as Chief Administrative Officer, Principal District Court, Ananthapuram vice Sri A. Balasubrahmanyam transferred.

Sri A. Balasubrahmanyam, Chief Administrative Officer, Principal District Court, Ananthapuram, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District & Sessions Court, Kadapa vice Sri G. Rajagopala Naidu transferred.

- i) S/Sri A. Vijaya Kumar, T. Murali Mohan, G. Rajagopala Naidu and A. Balasubrahmanyam shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Ranga Reddy District, Kadapa and Ananthapuram are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

II

Sri Laxmikanth, Chief Administrative Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court, Godhavari khani, Karimnagar District, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar vice Sri D. Krishna Mohan transferred.

Sri D. Krishna Mohan, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar, is transferred and posted as Chief Administrative Officer, Family Court-cum-Additional District & Sessions Court, Nizamabad (Post kept vacant).

Sri J. Guru Prakash, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989-cum-VIII Additional District & Sessions Court, Nizamabad, is transferred and posted as Chief Administrative Officer, Principal District Court (Administration), Ranga Reddy District (Post kept vacant).

- i) S/Sri Laxmikanth, D. Krishna Mohan and J. Guru Prakash shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Karimnagar and Nizamabad, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Note: S/Sri G Rajagopala Naidu, A. Balasubrahmanyam, Laxmikanth, D.Krishna Mohan and J. Guru Prakash are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.


REGISTRAR (ADMIN.)

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, Ranga Reddy District at L.B.Nagar, Hyderabad, Adilabad, Karimnagar and Nizamabad (State of Telangana).
3. The District Judges, Kadapa and Ananthapuram (State of A.P.).
4. The Metropolitan Sessions Judge, Hyderabad.
5. II Additional Special Judge for trial of CBI Cases, Hyderabad.
6. The Judge, Family Court-cum-IV Additional District & Sessions Judge, Adilabad.
7. The Judge, Family Court-cum- Additional District & Sessions Judge, Nizamabad.
8. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-IV Additional District & Sessions Judge, Kadapa.
9. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar.
10. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VIII Additional District & Sessions Judge, Nizamabad.

11. The Chairman-cum-Presiding Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Judge, Godhavarikhani, Karimnagar District.
12. The Pay and Accounts Officer, Hyderabad. (State of Telangana).
13. The District Treasury Officers, Ranga Reddy District, Adilabad, Karimnagar and Nizamabad.(State of Telangana).
14. The Sub Treasury Officer, Godavarikhani, Karimnagar District (State of Telangana).
15. The District Treasury Officers, Kadapa and Ananthapuram (State of A.P.).
16. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

<http://hc.tap.nic.in>

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